



LEGISLATIVE ASSEMBLY OF GOA

The Goa Motor Vehicles (Taxation
on Passengers and Goods)
Bill, 1991

(Bill No. 21 of 1991)

(To be introduced in the Legislative Assembly of Goa)

GOA LEGISLATURE DEPARTMENT
ASSEMBLY HALL, PANAJI
DECEMBER, 1991

The Goa Motor Vehicles (Taxation on Passengers and Goods)
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A

BILL

to provide for revised composition fee under the Goa, Daman and Diu Motor Vehicles (Taxation on Passengers and Goods) Act, 1974.

Be it enacted by the Legislative Assembly of Goa in the Forty-second Year of the Republic of India as follows:—

1. *Short title and commencement.*— (1) This Act may be called the Goa Motor Vehicles (Taxation on Passengers and Goods) Act, 1991.

(2) It shall be deemed to have come into force on the first day of January, 1991 and shall be valid till the 31st day of December, 1992.

2. *Composition fee.*— Notwithstanding anything contained in the Schedule to the Goa, Daman and Diu Motor Vehicles (Taxation on Passengers and Goods) Act, 1974, from the first day of January, 1991 to 31st day of December, 1992,—

(i) in the case of a stage carriage, the composition fee referred to in section 14 shall be calculated for the entire unexpired period of the currency of permit or for a period of one month whichever is less, at the rate of one rupee and fifty-five paise per seat, per year, per kilometre of the total daily kilometres permitted or at the option of the operator, twenty-five rupees per seat, per month;

(ii) Where the stage carriage is permitted to carry standing passengers, one third of the fee per seat referred to in (i) above, shall also be payable in respect of each of the standing passengers aforesaid as if sitting accommodation has been provided for them.

3. *Repeal and saving.*— (1) The Goa Motor Vehicles (Taxation on Passengers and Goods) Ordinance, 1991 (Ordinance No. 1 of 1991) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken in exercise of any power conferred by or under the said Ordinance shall be deemed to have been done or taken in the exercise of the powers conferred by or under this Act as if this Act were in force on the day on which such thing or action was done or taken.

Statement of Objects and Reasons

The Goa Motor Vehicles (Taxation on Passengers and Goods) Ordinance, 1991 (Ordinance No. 1 of 1991), was promulgated by the Governor of Goa so as to provide for revised composition fee under the Goa, Daman and Diu Motor Vehicles (Taxation on Passengers and Goods) Act, 1974 on account of steep rise in the price of chassis and other accessories including POL.

This Bill seeks to replace the said Goa Motor Vehicles (Taxation on Passengers and Goods) Ordinance, 1991 (Ordinance No. 1 of 1991).

Financial Memorandum

The proposed composition fee at the rate of Rs. 25 per seat per month will result in a net loss of Rs. 40.00 lakhs per annum.

Memorandum on Delegated Legislation

No delegated legislation is envisaged in this Bill.

Panaji,
5th December, 1991

PANDURANG RAUT
Minister for Transport

Assembly Hall,
Panaji,
6th December, 1991.

M. M. NAIK
Secretary to the Legislative
Assembly of Goa.

Governor's recommendation under article 207 of the Constitution:

In pursuance of clause (1) and (3) of article 207 of the Constitution, the Governor of Goa has recommended to the Legislative Assembly of Goa, the introduction and consideration of "The Goa Motor Vehicles (Taxation on Passengers and Goods) Bill, 1991".